

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2135
ANSWERED ON:18.12.2013
DIGITIZATION OF PROCEEDINGS
Thamaraiselvan Shri R.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether all the High Courts in the country have been asked to speed up the process of digitization of proceedings;
- (b) if so, the details thereof and the details of the High Courts in the country which have achieved digitization;
- (c) whether the High Court of Delhi has been asked to help train personnel of the other High Courts to implement the digitization process;
- (d) if so, the details thereof;
- (e) whether the High Courts have also been asked to take maximum care to guard against the possibility of hacking of computer systems and tampering case files; and
- (f) if, so the details thereof?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) & (b): Under the e Courts project, 13,211 district & subordinate courts have been computerised so far out of the targeted 14,249 district and subordinate courts. Digitization of proceedings in Higher Courts does not come under the purview of the e Courts project. However, some High Courts have started digitisation of proceedings and records on their own.

(c): No, Madam.

(d): Does not arise.

(e) & (f): The NIC web based servers, used by most of the High Courts, are located in secured Data Centres. These are secured using state-of-art technologies, namely, network firewall, application firewall, Intrusion Prevention System (IPS), anti-virus / anti-malware solution and patch management solution. The servers hosting the websites are scanned for vulnerabilities and hardened. Applications hosted in the data centres undergo security audit before deployment for public access. Hosted websites are subjected to random checks for possible vulnerabilities and immediate remedial action. A 24x7 security monitoring centre is in place for responding to security incidents. The security events generated from various security solutions on NICNET are monitored round the clock for taking remedial measures. In High Courts where NIC has deployed its local application, it is meant only for internal users of High Courts and no access is provided to outsiders. Also, care has been taken not to tamper with the case files by using different levels of authorization at application and database levels.